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## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1569/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.01.2018

NAME OF THE PARTIES: Fairmacs Shipping & Transport Services Pvt. Ltd.

V/s.

Mrunmaha Agro Foods Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

## ORDER CP NO. 1569/I&BP/NCLT/MB/MAH/2017

For the Corporate Debtor Counsel namely Ms. Gaurangi Patil having come forward to say that the Corporate Debtor is intended to enter into Consent Terms with the Operational Creditor, list this matter for reporting Settlement on 15.1.2018.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)